সিস্টার নিবেদিতা ইউনিভার্সিটি

পড়ুয়াদের নিয়ে স্টার্ট আপ সম্মেলন

আজকালের প্রতিবেদন

বিভিন্ন কলেজ ছাত্রছাত্রীদের নিয়ে স্টার্ট আপ সম্মেলন হল। আয়োজন করল সিস্টার নিবেদিতা ইউনিভার্সিটির ইনস্টিটিউশনস ইনোভেশন কাউন্সিল। সম্প্রতি বিশ্ব উদ্যোক্তা দিবস উপলক্ষে দু'দিনের জন্য 'এলিভেট ৩৬০-স্ক্রিপ্টিং নেক্সট ইউনিকর্নস (এসএনইউ)' শীর্ষক এই সম্মেলন হল। বিভিন্ন সংস্থার প্রতিষ্ঠাতা-সহ বিশিষ্টরা এই সম্মেলনে ছিলেন। তাঁরা ছাত্রছাত্রীদের বিভিন্ন স্টার্ট আপ ভাবনার মধ্যে থেকে তিনটি স্টার্ট আপ ভাবনা কে বেছে নিলেন। স্নিহিতা নন্দী এবং জিৎ দেবনাথ-এর স্টার্ট আপ ভাবনা বিচারকদের বিচারে বিজয়ী হল। দ্বিতীয় হল দেবজ্যোতি রায়, সায়ন ঘোষ ও প্রীতম ভুনিয়াদের স্টার্ট আপ ভাবনা। প্রসেনজিৎ দাস নামে এক ছাত্রের স্টার্ট আপ ভাবনা বিচারকদের বিচারে তৃতীয় হল। বিচারক হিসেবে ছিলেন ভারত সরকারের এমএসএমই-ডিএফও আসিস্ট্যান্ট ডিরেক্টর সীতানাথ মুখোপাধ্যায়, টি বোর্ডের প্রাক্তন ডিরেক্টর (গবেষণা) ড. বিশ্বজিৎ বেরা, আমারট্র্যাক সংস্থার প্রতিষ্ঠাতা এবং ম্যানেজিং ডিরেক্টর শুভম ব্যানার্জি। 'দ্য সিটি অফ আইডিয়াস-স্ক্রিপ্টিং নেক্সট ইউনিকর্নস ইন কলকাতা' শীর্ষক একটি আলোচনাসভারও আয়োজন করা হয়। ছিলেন মাতৃ-সহ প্রতিষ্ঠাতা রোহন রায়, হোটেল ডি শোভরানি ম্যানেজিং ডিরেক্টর কমলিনী পাল, ড্রাইভার্সফরইউ-সহ প্রতিষ্ঠাতা ও সিইও রাজর্ষি নাগ, চায়েগরম-সহ প্রতিষ্ঠাতা আয়ুষ গুপ্ত। এছাড়া ছিলেন অনুপম দত্ত। আলোচনাসভা পরিচালনা করেন সিস্টার নিবেদিতা ইউনিভার্সিটির অধ্যাপক রাজশেখর আইচ। আয়ুষ গুপ্ত জানান, নতুন ছোট ব্যবসা কর্মসংস্থানের সুযোগ তৈরি করে এবং সমাজকে সাহায্য করে। রোহন রায় জানান, নতুন ব্যবসা শুরু করতে হলে কিছু ঝুঁকি নিতেই হয়।

'এলিভেট ৩৬০-স্ক্রিপ্টিং নেক্সট ইউনিকর্নস (এসএনইউ)' স্টার্ট আপ সম্মেলন। ছবি: আজকাল

প্রয়াত অভিনেতা জয় ব্যানার্জি

আজকালের প্রতিবেদন

প্রয়াত বাংলার জনপ্রিয় অভিনেতা জয় ব্যানার্জি। সোমবার, বেলা ১১টা নাগাদ। বয়স হয়েছিল ৬২। কিছুদিন ধরেই শ্বাসকষ্টে ভুগছিলেন জয়। ১৫ আগস্ট হাসপাতালে ভর্তি করানো হয়। অবস্থার অবনতিতে ভেন্টিলেশনে রাখতে হয় তাঁকে। স্বভাবতই শোকস্তব্ধ টলিউড পাড়া। প্রথম থেকেই বিনোদন জগতের প্রতি অগাধ টান ছিল জয় ব্যানার্জির। অভিনয় জীবন শুরু 'অপরূপা' ছবি দিয়ে। নায়িকা ছিলেন দেবশ্রী রায়। ইন্ডাস্ট্রির নজরে পড়েন জয়। পরিচালক নবেন্দু চট্টোপাধ্যায়ের 'চপার' ছবিতে অভিনয় করে ভূয়সী প্রশংসা পান। মেলে পুরস্কারও। পরিচালক অঞ্জন চৌধুরির 'হীরক জয়ন্তী' অভিনেতার অন্যতম সফল ছবি। সেই ছবিতে চুমকি চৌধুরির সঙ্গে তাঁর জুটি দর্শকমহলে দারুণ জনপ্রিয় হয়েছিল। গুঞ্জন উঠেছিল তাঁদের সম্পর্ক নিয়েও। এছাড়াও বাবলু সমাদ্দার পরিচালিত 'অভাগিনী', সুখেন দাসের 'মিলনতিথি' এবং গৌতম চট্টোপাধ্যায়ের 'নাগমতী' জয় অভিনীত উল্লেখযোগ্য ছবি। এক সময় যাত্রাতেও অভিনয় করেছিলেন তিনি। তাঁর মা এবং স্ত্রী অঙ্কিতা রয়েছেন। অভিনয়ের পাশাপাশি রাজনীতির আঙিনাতেও দেখা গিয়েছে তাঁকে। বিজেপি রাজ্য কমিটির সদস্য হয়েছিলেন। ২০১৪ এবং ২০১৯ সালে বীরভূম ও উলুবেড়িয়া লোকসভা থেকে প্রার্থী হয়েছিলেন, তবে সাফল্য পাননি। ২০২১ সালে তিনি আনুষ্ঠানিক ভাবে গেরুয়া শিবির ছাড়েন।

তাঁর আকস্মিক প্রয়াণে শোকস্তব্ধ টলিউড এবং রাজনৈতিক মহল।

জয় ব্যানার্জি

পরপর ৬ গাড়িতে বাসের ধাক্কা, জখম ৩

বেপরোয়া গতির বাস ধাক্কা পরপর ৬টি গাড়িতে। সোমবার ঘটনাটি ঘটেছে নারকেলডাঙা থানা এলাকার বাগমারী মোড়ে। জখম তিনজন। এদিন সকালে বিবাদী বাগ থেকে বাগুইআটি রুটের একটি মিনিবাস মানিকতলা ব্রিজ থেকে নামছিল।

RAISINA BENGALI SCHOOL SOCIETY (REGD.)
MANDIR MARG: NEW DELHI-110001

Ref. RBSS/2025-26/GBE/25-27/03 Date: 23.08.2025

PUBLIC NOTICE

It is hereby notified for information to all General Body members that the Governing Body Election for the term 2025-2027 has been notified by Mr. Gurdeep Singh, Retd. DHJS/ Ex. District Judge & Former Director (Admn.), Delhi Judicial Academy, who has kindly consented to act as the Returning Officer-cum-Election Observer; vide Notification dated 23.08.2025. All election related Notifications, Voter List, Circulars etc. will be uploaded on Society's web portal **www.raisinabengalischool.org.**

Correspondences, including objection/s to the Draft Voter List **(LAST DATE – 26.08.2025 TILL 5 P.M.)**, may be sent to the Ld. Returning Officer through email– **electionrbss@gmail.com.**

The scrutiny of Voting Papers and Election General Body Meeting will take place on 26.09.2025 (1:30 PM) and 27.09.2025 (3:30 PM), respectively.

MANISH PRATAP SINGH CHAUHAN
ADVOCATE / O.S.D.

SECRETARY-MANAGER
GOVERNING BODY

প্রীতি আগরওয়াল গুপ্তা-র আদালতে,
মহামান্য ডিস্ট্রিক্ট জজ (কমার্শিয়াল কোর্ট)-০১, নর্থ-ওয়েস্ট ডিস্ট্রিক্ট, দিল্লি,
রুম নং ৪০৬, রোহিনী কোর্ট, দিল্লি
বিবাদীর হাজিরা চেয়ে ঘোষণাপত্র
(আদেশ ৫, কোড অফ সিভিল প্রসিডিওর-এর রুল ২০)
পরবর্তী শুনানির তারিখ: ২৭.০১.২০২৬
সিএস (কমার্শিয়াল) নং ১০২/২০২৩

আইসিআইসিআই ব্যাঙ্ক লিমিটেড ...বাদী

বনাম

ভবেন রায় ...বিবাদী

প্রতি,
ভবেন রায়, পিতা- শ্রী যোগেন চন্দ্র রায়
প্রথম ঠিকানা: সি-৩, সেক্টর-৬৭, গৌতম বুদ্ধ নগর, নয়ডা, উত্তর প্রদেশ- ২০১৩০১
দ্বিতীয় ঠিকানা: স্থায়ী ঠিকানা: গ্রাম- ছোট শাকদল, পশ্চিম দিনহাটা, কোচবিহার, জেলা- বিহার, পশ্চিমবঙ্গ-৭১৬১৬৯

যেহেতু আপনি ইচ্ছাকৃতভাবে সমনের পরিষেবা এড়িয়ে যাচ্ছেন, সেই কারণে এতদ্দ্বারা আপনার অবগতির জন্য জানানো হচ্ছে, কমার্শিয়াল কোর্ট অ্যাক্ট, ২০১৫ অনুসারে আপনি যদি এই নোটিস প্রকাশের তারিখ থেকে ৩০ দিনের মধ্যে আপনার লিখিত বিবৃতি পেশ না করেন এবং উক্ত মামলার চূড়ান্ত নিষ্পত্তির জন্য নির্ধারিত ২৭.০১.২০২৬ তারিখে সকাল ১০টায় আত্মপক্ষ সমর্থনে হাজির না থাকেন, সেক্ষেত্রে তা একতরফা শুনানি ও নিষ্পত্তি হবে।
প্রয়োজনীয় প্রতিলিপিগুলি আগাম এই কোর্টের অফিস থেকে সংগ্রহ করা যেতে পারে।
আজ, ২৬ জুলাই, ২০২৫ তারিখে নীচে আমার স্বাক্ষর ও এই কোর্টের সিলমোহর দিলাম।

ডিস্ট্রিক্ট জজ
(কমার্শিয়াল কোর্ট)-০১
নর্থ-ওয়েস্ট রোহিনী, দিল্লি

J L MORISON
BUILDING GOODNESS

জে এল মরিসন (ইন্ডিয়া) লিমিটেড

CIN: U51109WB1934PLC088167
রেজিস্টার্ড অফিস: 'রসুই কোর্ট', ২০, স্যার আর এন মুখার্জি রোড, কলকাতা-৭০০০০১
ফোন: (০৩৩) ২২৪৮০১১৪/৫, **ই-মেল:** investors@jlmorison.com
ওয়েবসাইট: www.jlmorison.com

৯০তম বার্ষিক সাধারণ সভার নোটিস, রিমোট ই-ভোটিং এবং বই বন্ধের প্রজ্ঞাপন

কোম্পানিজ অ্যাক্ট, ২০১৩-এর ১০৮ নং ধারা এবং কোম্পানিজ (ম্যানেজমেন্ট অ্যান্ড অ্যাডমিনিস্ট্রেশন) রুলস, ২০১৪-এর রুল ২০ অনুসারে এতদ্দ্বারা এই নোটিস জারি করা হচ্ছে যে:

১. কোম্পানির ৯০তম বার্ষিক সাধারণ সভা ('এজিএম') ২৯ মে, ২০২৫ তারিখ সংবলিত এজিএম-এর নোটিসে নির্ধারিত কারবারগুলি নির্বাহের জন্য **শুক্রবার, ১৯ সেপ্টেম্বর, ২০২৫ সকাল ১১টা ৪৫** মিনিটে ক্যাঁকাটা রেঞ্জার্স ক্লাব, ১৩/১এ, দ্বিতীয় তল, গর্ভনমেন্ট প্লেস (ইস্ট), কলকাতা-৭০০০৬৯-তে আয়োজিত হবে।
২. প্রক্সি ফর্ম, অ্যাটেন্ডেন্স স্লিপ ও ২০২৪-২৫ অর্থবর্ষের বার্ষিক প্রতিবেদন সহ এজিএম-এর নোটিস কোম্পানি/ ডিপোজিটরি পার্টিসিপ্যান্ট/ কোম্পানির রেজিস্ট্রার ও শেয়ার ট্রান্সফার এজেন্টের কাছে যে সকল সদস্যের ই-মেল আইডি রেজিস্টার করানো আছে, তাঁদের প্রতি ইলেকট্রনিক উপায়ে এবং অন্য সদস্যদের প্রতি তাঁদের রেজিস্টার্ড ঠিকানায় ক্যুরিয়ার/ ডাক মাধ্যমে প্রেরণ করা হয়েছে। সদস্যদের প্রতি উক্ত নোটিস এবং বার্ষিক প্রতিবেদন প্রেরণের কাজ এই কোম্পানি ২৫ আগস্ট, ২০২৫ সম্পন্ন করেছে।
৩. নির্ধারিত কাট-অফ তারিখ অর্থাৎ, শুক্রবার, ১২ সেপ্টেম্বর, ২০২৫-এর নিরিখে ফিজিক্যাল ফর্ম বা ডিমেটিরিয়ালাইড ফর্মে শেয়ার ধারণকারী সদস্যরা ৯০তম এজিএম-এর নোটিসে নির্ধারিত সাধারণ কারবারগুলির ও বিশেষ কারবারগুলির ওপর ন্যাশনাল সিকিউরিটিজ ডিপোজিটরি লিমিটেড ('এনএসডিএল')-এর ইলেকট্রনিক ভোটিং সিস্টেমের মাধ্যমে এজিএম-এর স্থান ছাড়া অন্য স্থান থেকেও ইলেকট্রনিক উপায়ে তাঁদের ভোট দিতে পারবেন ('রিমোট ই-ভোটিং')।
৪. সকল সদস্যের অবগতির জন্য জানানো যাচ্ছে যে:
   (১) ৯০তম এজিএমে নির্ধারিত সাধারণ ও বিশেষ কারবারগুলি ইলেকট্রনিক উপায়ে ভোটাভুটি অর্থাৎ, রিমোট ই-ভোটিংয়ের মাধ্যমে নির্বাহ করা হতে পারে;
   (২) রিমোট ই-ভোটিং শুরু হবে **মঙ্গলবার, ১৬ সেপ্টেম্বর, ২০২৫ সকাল ৯টা ০০ মিনিটে;**
   (৩) রিমোট ই-ভোটিং শেষ হবে **বৃহস্পতিবার, ১৮ সেপ্টেম্বর, ২০২৫ বিকেল ৫টা ০০ মিনিটে;**
   (৪) এজিএমে যোগদান, রিমোট ই-ভোটিং সুবিধাপ্রাপ্তি এবং ৯০তম এজিএম চলাকালীন ব্যালট/পোলিং পেপারের মাধ্যমে ভোটদানের সুযোগ পাওয়ার যোগ্যতা নির্ধারণের কাট-অফ তারিখ হল **শুক্রবার, ১২ সেপ্টেম্বর, ২০২৫;**
   (৫) ৯০তম এজিএমের নোটিস প্রেরণের পরে কোনও ব্যক্তি কোম্পানির শেয়ার অধিগ্রহণ করে কোম্পানির সদস্যে পরিণত হলে এবং নির্ধারিত কাট-অফ তারিখ অর্থাৎ, শুক্রবার, ১২ সেপ্টেম্বর, ২০২৫-এর নিরিখে শেয়ার ধারণ করলে, **evoting@nsdl.com বা rta@cbmsl.com** আইডি-তে অনুরোধ পাঠিয়ে লগইন আইডি ও পাসওয়ার্ড সংগ্রহ করে নিতে পারবেন। অবশ্য, কোনও ব্যক্তি ই-ভোটিংয়ের জন্য ইতিমধ্যেই এনএসডিএল-এর কাছে রেজিস্টার্ড হয়ে থাকলে তিনি নিজের ভোট দেওয়ার জন্য নিজস্ব বিদ্যমান ইউজার আইডি ও পাসওয়ার্ড ব্যবহার করতে পারবেন।
   (৬) সদস্যরা অনুগ্রহপূর্বক এই বিষয়টি খেয়াল রাখবেন:
   (ক) রিমোট ই-ভোটিংয়ের উপরিলিখিত মেয়াদ উত্তীর্ণ হলে ওপরে লেখা তারিখ ও সময়ের পরে এনএসডিএল দ্বারা রিমোট ই-ভোটিং মডিউলটি নিষ্ক্রিয় করে দেওয়া হবে এবং একবার কোনও সদস্য কোনও বিবেচনাধীন সিদ্ধান্তের ওপর নিজস্ব ভোট দিয়ে ফেললে, পরবর্তীতে তাঁকে তা আর বদলানোর কোনও সুযোগ দেওয়া হবে না;
   (খ) এজিএম চলাকালীন ব্যালট/পোলিং পেপারের মাধ্যমে ভোটদানের সুবিধা উপলব্ধ থাকবে;
   (গ) রিমোট ই-ভোটিংয়ের মাধ্যমে ভোট দেওয়া সদস্যরা এজিএমে উপস্থিত থাকতে পারলেও এজিএম চলাকালীন পুনরায় ভোট দেওয়ার সুযোগ পাবেন না; এবং
   (ঘ) কেবলমাত্র নির্ধারিত কাট-অফ তারিখ অর্থাৎ, শুক্রবার, ১২ সেপ্টেম্বর, ২০২৫-এর নিরিখে কোম্পানির সদস্যদের রেজিস্টার এবং সুবিধাভোগী স্বত্বাধিকারীদের রেজিস্টারে নাম থাকা ব্যক্তিরাই রিমোট ই-ভোটিং এবং এজিএম চলাকালীন ব্যালট/পোলিং পেপারের মাধ্যমে ভোটদানের সুযোগ পাওয়ার যোগ্য হবেন;
   (৭) ৯০তম এজিএমের নোটিস সহ ২০২৪-২৫ অর্থবর্ষের বার্ষিক প্রতিবেদন কোম্পানির ওয়েবসাইট অর্থাৎ, www.jlmorison.com সহ এনএসডিএল-এর ওয়েবসাইট অর্থাৎ, www.evoting.nsdl.com-তেও উপলব্ধ রয়েছে।
   (৮) কোনও প্রশ্নের ব্যাখ্যা পেতে সদস্যরা www.evoting.nsdl.com-এর হেল্প সেকশনে 'ফ্রিকোয়েন্টলি আস্কড কোয়েশ্চেনস (এফএকিউজ) ফর মেম্বারস অ্যান্ড ই-ভোটিং ইউজার ম্যানুয়াল ফর মেম্বারস' অংশটি দেখতে পারেন অথবা শ্রীমতী পল্লবী মাত্রে, সিনিয়র ম্যানেজার, এনএসডিএল-এর সঙ্গে ০২২-৪৮৮৬ ৭০০০ নম্বরে বা evoting@nsdl.com আইডি-তে যোগাযোগ করতে পারেন অথবা অনুরোধ জানাতে পারেন এখানে: এনএসডিএল, ফ্লোর নং ৪, 'এ' উইং, ট্রেড ওয়ার্ল্ড, কমলা মিলস কম্পাউন্ড, সেনাপতি বাপট মার্গ, লোয়ার পরেল, মুম্বই-৪০০০১৩, যেখানে রিমোট ই-ভোটিং সম্পর্কিত অভিযোগেরও উত্তর দেওয়া হবে। সদস্যরা investors@jlmorison.com আইডি-তে বা ওপরে লেখা রেজিস্টার্ড অফিসের ঠিকানাতেও কোম্পানির কাছে লিখে জানাতে পারেন।
৫. কোম্পানিজ অ্যাক্ট, ২০১৩-এর ৯১ নং ধারার সংস্থান অনুসারে ৯০তম এজিএম-এর জন্য শনিবার, ১৩ সেপ্টেম্বর, ২০২৫ থেকে শুক্রবার, ১৯ সেপ্টেম্বর, ২০২৫ (উভয় তারিখ অন্তর্ভুক্ত করে) পর্যন্ত কোম্পানির সদস্যদের রেজিস্টার এবং শেয়ার হস্তান্তর বইগুলি বন্ধ থাকবে।

জে এল মরিসন (ইন্ডিয়া) লিমিটেড-এর পক্ষে

স্বাঃ-
সোহন সারদা
এগজিকিউটিভ ডিরেক্টর
DIN : 00129782

স্থান: মুম্বই
তারিখ: ২৫ আগস্ট, ২০২৫

TATA

টাটা ক্যাপিটাল হাউজিং ফিনান্স লিমিটেড

রেজিস্টার্ড অফিস: ফ্লোর নং ১১, টাওয়ার 'এ', পেনিনসুলা বিজনেস পার্ক, গণপত রাও কদম মার্গ, লোয়ার পরেল, মুম্বই-৪০০০১৩। **CIN No.: U67190MH2008PLC187552**

দখল বিজ্ঞপ্তি (স্থাবর সম্পত্তির জন্য)

[সিকিউরিটি ইন্টারেস্ট এনফোর্সমেন্ট রুলস, ২০০২-এর রুল ৮(১)-সহ পঠনীয় পরিশিষ্ট IV অনুযায়ী]

যেহেতু, নিম্নস্বাক্ষরকারী টাটা ক্যাপিটাল হাউজিং ফিনান্স লিমিটেড-এর অনুমোদিত আধিকারিক হিসেবে সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলস, ২০০২-এর রুল ৩-সহ পঠনীয় সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অফ ফিনান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অফ সিকিউরিটি ইন্টারেস্ট অ্যাক্ট, ২০০২-এর ১৩(১২) ধারাধীনে অর্পিত ক্ষমতাবলে নিম্নোক্ত ঋণগ্রহীতাগণের প্রতি নীচে লেখা তারিখ সংবলিত দাবি বিজ্ঞপ্তি জারি করেছিলেন যার মাধ্যমে ওই বিজ্ঞপ্তির তারিখ থেকে ৬০ দিনের মধ্যে বিজ্ঞপ্তিতে উল্লিখিত অর্থাঙ্ক পরিশোধের জন্য তাঁদের প্রতি আহ্বান জানানো হয়েছিল।
উক্ত ঋণগ্রহীতা সংশ্লিষ্ট পরিমাণ অর্থাঙ্ক পরিশোধে ব্যর্থ হওয়ায় এতদ্দ্বারা বিশেষত ওই ঋণগ্রহীতা এবং জনসাধারণের প্রতি এই বিজ্ঞপ্তি জারি করা হচ্ছে যে, নিম্নস্বাক্ষরকারী উক্ত রুলসমূহের রুল নং ৮-সহ পঠনীয় উক্ত অ্যাক্টের ১৩(৪) ধারাধীনে অর্পিত ক্ষমতাবলে এখানে নীচে বর্ণিত সম্পত্তির দখল নিয়েছেন।
বিশেষত ওই ঋণগ্রহীতা এবং জনসাধারণকে এতদ্দ্বারা উক্ত সম্পত্তি নিয়ে কোনও প্রকার লেনদেন না করার জন্য সতর্ক করা হচ্ছে এবং উক্ত সম্পত্তি নিয়ে যে-কোনও ধরনের লেনদেন নীচে উল্লিখিত অর্থাঙ্ক-সহ নীচে উল্লিখিত তারিখ থেকে এর ওপর সুদ, জরিমানা সুদ, চার্জ, মাশুল ইত্যাদি সমেত টাটা ক্যাপিটাল হাউজিং ফিনান্স লিমিটেড-এর প্রতি দায় সাপেক্ষ হবে।
উক্ত অ্যাক্টের ১৩ নং ধারার (৮) নং উপধারার সংস্থান অনুযায়ী প্রাপ্য মেয়াদের মধ্যে এই সুরক্ষিত পরিসম্পদগুলি ছাড়ানোর ব্যবস্থা গ্রহণের জন্য সংশ্লিষ্ট ঋণগ্রহীতার মনোযোগ আকর্ষণ করা হচ্ছে।

লোন অ্যাকাউন্ট নং	দায়বদ্ধ(গণ)/ আইনি উত্তরাধিকারী(গণ)/ আইনি প্রতিনিধি(গণ)-এর নাম	দাবি বিজ্ঞপ্তি অনুযায়ী দাবিকৃত অর্থাঙ্ক	দখলের তারিখ
TCHHL05 00000100 000443,	মিঃ বিমল মন্ডল এবং মিসেস প্রতিভা মন্ডল	₹২০,০৫,৯৬৪/- (কুড়ি লক্ষ পাঁচ হাজার নয়শো চৌষট্টি টাকা মাত্র), ১৫.০৫.২০২৫ অনুযায়ী	২৩.০৮.২০২৫

সুরক্ষিত পরিসম্পদ/ স্থাবর সম্পত্তির বিবরণ: স্থাবর সম্পত্তির সমগ্র ও অবিচ্ছেদ্য অংশ প্লট নং ১০, যার পরিমাপ কমবেশি ৩ কাঠা এবং তার উপর নির্মিত কাঠামোসহ যার সি এস দাগ নং ৩০৮, আর এস দাগ নং ৩২৯ এবং এল আর দাগ নং ৩৫৭, সি এস খতিয়ান নং ৪৩৬, আর এস খতিয়ান নং ৬১২, এল আর খতিয়ান নং ৮৮৮, ৮৯৬ এবং ৩৫১, জে এল নং ২৪, রে সা নং ১০৩, ২১৮, তৌজি নং ২৫০, মৌজা- চাম্পাহাটি গ্রাম, পরগনা- মেদোনমোল্লা, থানা + এডিএসআরও- বারুইপুর, দক্ষিণ ২৪ পরগনা জেলার, পশ্চিমবঙ্গ। সম্পত্তির সীমানা: উত্তর: একই দাগ নম্বরে জমি; দক্ষিণ: ৬ ফুট চওড়া যৌথ পরিসর; পূর্ব: প্লট নম্বর ১১; পশ্চিম: প্লট নম্বর ৯ এবং ১৩;

তারিখ: ২৩.০৮.২০২৫
স্থান: কলকাতা, পশ্চিমবঙ্গ

স্বাঃ/- অনুমোদিত আধিকারিক
টাটা ক্যাপিটাল হাউজিং ফিনান্স লিমিটেড-এর পক্ষে

ADITYA BIRLA CAPITAL
PROTECTING INVESTING FINANCING ADVISING

আদিত্য বিড়লা হাউজিং ফিনান্স লিমিটেড

রেজিস্টার্ড অফিস: ইন্ডিয়ান রেয়ন কম্পাউন্ড, ভেরাভল, গুজরাট-৩৬২২৬৬. **ব্রাঞ্চ অফিস:** ফ্লোর নং ২, বাঙ্গুর বি এফ ওল এস্টেট, ৩১ চৌরঙ্গি রোড, কলকাতা- ৭০০০১৬

দখল বিজ্ঞপ্তি [পরিশিষ্ট-IV] [সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলস, ২০০২-এর রুল ৮(১) দ্রষ্টব্য] (স্থাবর সম্পত্তির জন্য)

যেহেতু, **আদিত্য বিড়লা হাউজিং ফিনান্স লিমিটেড**-এর অনুমোদিত আধিকারিক হিসেবে নিম্নস্বাক্ষরকারী সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলস, ২০০২-এর রুল ৩-সহ পঠনীয় সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অফ ফিনান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অফ সিকিউরিটি ইন্টারেস্ট অ্যাক্ট, ২০০২ (৫৪/২০০২)-এর ১৩(১২) ধারাধীনে প্রাপ্ত ক্ষমতাবলে **ঋণগ্রহীতা: আনন্দ কুমার পান্ডে এবং দীক্ষা তেওয়ারি-এর প্রতি ২০.০৫.২০২৫ তারিখ সংবলিত একটি দাবি বিজ্ঞপ্তি** জারি করেছিলেন যার মাধ্যমে উক্ত দাবি বিজ্ঞপ্তিতে দাবিকৃত অর্থাঙ্ক অর্থাৎ, **₹২৬,৭২,২৬৫.৪১ (ছাব্বিশ লক্ষ বাহাত্তর হাজার দুশো পঁয়ষট্টি টাকা এবং একচল্লিশ পয়সা মাত্র)** উক্ত বিজ্ঞপ্তি প্রাপ্তির তারিখ থেকে ৬০ (ষাট) দিনের মধ্যে আদায় দেওয়ার জন্য তাঁদের প্রতি আহ্বান জানানো হয়েছিল।
উক্ত ঋণগ্রহীতাগণ দাবিকৃত অর্থাঙ্ক পরিশোধে ব্যর্থ হওয়ায় এতদ্দ্বারা বিশেষত উক্ত ঋণগ্রহীতাগণ, এবং জনসাধারণের প্রতি এই বিজ্ঞপ্তি জারি করা হচ্ছে যে, নিম্নস্বাক্ষরকারী **২২ আগস্ট, ২০২৫** তারিখে সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলস, ২০০২-এর রুল নং ৮-সহ পঠনীয় উক্ত অ্যাক্টের ১৩ নং ধারার (৪) নং উপধারাধীনে অর্পিত ক্ষমতাবলে এখানে নীচে বর্ণিত সম্পত্তিগুলির দখল নিয়েছেন।
বিশেষত ওই ঋণগ্রহীতাগণ এবং জনসাধারণকে এতদ্দ্বারা নিম্নবর্ণিত সম্পত্তিগুলি নিয়ে কোনও প্রকার লেনদেন না করার জন্য সতর্ক করা হচ্ছে এবং উক্ত সম্পত্তিগুলি নিয়ে যে কোনও প্রকার লেনদেন **₹২৬,৭২,২৬৫.৪১ (ছাব্বিশ লক্ষ বাহাত্তর হাজার দুশো পঁয়ষট্টি টাকা এবং একচল্লিশ পয়সা মাত্র)** এবং এর ওপর সুদ সমেত আদিত্য বিড়লা হাউজিং ফিনান্স লিমিটেড-এর প্রতি দায় সাপেক্ষ হবে।
উক্ত অ্যাক্টের ১৩ নং ধারার (৮) নং উপধারার সংস্থানগুলি অনুযায়ী প্রাপ্য মেয়াদের মধ্যে এই সুরক্ষিত পরিসম্পদগুলি ছাড়ানোর ব্যবস্থা গ্রহণের জন্য সংশ্লিষ্ট ঋণগ্রহীতার মনোযোগ আকর্ষণ করা হচ্ছে।

স্থাবর সম্পত্তির বিবরণ

সম্পত্তি নং ১:
মার্বেল মেঝের আবাসিক ফ্ল্যাট নং ডি-এর সমগ্র ও অবিচ্ছেদ্য অংশ, কমবেশি ৫২০ বর্গফুট (সুপার বিল্ট আপ এরিয়া) মাপের, যার মধ্যে ২টি বেডরুম, ১টি ডাইনিং কাম কিচেন, ২টি টয়লেট এবং ১টি ব্যালকনি রয়েছে, ফার্স্ট ফ্লোর (সামনের দিকে), তিনতলা বাড়ি অবস্থিত যার অবস্থান: মৌজা- ইটালঘাটা, জে এল নং ১০, তৌজি নং ৩, আর এস দাগ নং ৪৯৩, আর এস খতিয়ান নং ১২ এর অধীনে, প্রেমিসেস নং ১০২/৭৬, পি এন মিত্র ব্রিকফিল্ড রোড, ওয়ার্ড নং ১১৬ এর অধীনে, কলকাতা পুর নিগমের স্থানীয় সীমানার মধ্যে, থানা- বেহালা, জেলা- দক্ষিণ ২৪ পরগনা, কলকাতা, পশ্চিমবঙ্গ- ৭০০০৫৩, **চৌহদ্দি: পূর্ব:** আর এস দাগ নং ৪৯৩; **পশ্চিম:** পি এন মিত্র ব্রিকফিল্ড রোড; **উত্তর:** আর এস দাগ নং ৪৯০ এবং ৪৯১; **দক্ষিণ:** শ্রী কাশীনাথ সাধুখাঁর সম্পত্তি।
সম্পত্তি নং ২:
মার্বেল মেঝের আবাসিক ফ্ল্যাট নং বি-এর সমগ্র ও অবিচ্ছেদ্য অংশ, কমবেশি ৫২০ বর্গফুট (সুপার বিল্ট আপ এরিয়া) যার মধ্যে ২টি বেডরুম, ১টি ডাইনিং কাম কিচেন, ২টি টয়লেট এবং ১টি ব্যালকনি রয়েছে, নিচতলায় (পিছনে), তিনতলা বাড়ি অবস্থিত যার অবস্থান মৌজা- ইটালঘাটা, জে এল নং ১০, তৌজি নং ৩, আর এস দাগ নং ৪৯৩, আর এস খতিয়ান নং ১২ এর অধীনে, প্রেমিসেস নং ১০২/৭৬, পি এন মিত্র ব্রিকফিল্ড রোড, ওয়ার্ড নং ১১৬ এর অধীনে, কলকাতা পুর নিগমের স্থানীয় সীমানার মধ্যে, থানা- বেহালা, জেলা- দক্ষিণ ২৪ পরগনা, কলকাতা, পশ্চিমবঙ্গ- ৭০০০৫৩, **চৌহদ্দি: পূর্ব:** আর এস দাগ নং ৪৯৩; **পশ্চিম:** পি এন মিত্র ব্রিকফিল্ড রোড; **উত্তর:** আর এস দাগ নং ৪৯০ এবং ৪৯১; **দক্ষিণ:** শ্রী কাশীনাথ সাধুখাঁর সম্পত্তি।

তারিখ: ২২.০৮.২০২৫
স্থান: কলকাতা

অনুমোদিত আধিকারিক
আদিত্য বিড়লা ফিনান্স লিমিটেড

Chola
Enter a better life

চোলামণ্ডলম ইনভেস্টমেন্ট অ্যান্ড ফিনান্স কোম্পানি লিমিটেড

কর্পোরেট অফিস: 'চোলা ক্রেস্ট', সি৫৪ এবং ৫৫, সুপার বি-৪, থিরু ভি ক ইন্ডাস্ট্রিয়াল এস্টেট, গিণ্ডি, চেন্নাই-৬০০০৩২, ভারত

রিজিওনাল অফিস: ৫৫ এবং ৫৫/১, চৌরঙ্গি রোড, ৪ নং ফ্লোর, চৌরঙ্গি কোর্ট, রবীন্দ্র সদনে নেহরু চিলড্রেনস মিউজিয়ামের বিপরীতে, কলকাতা-৭০০০৭১, পশ্চিমবঙ্গ

ব্যক্তিগত চুক্তির বিজ্ঞপ্তি

সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলস, ২০০২ (রুল ৮ এবং ৯)-এর রুল ৮(৫)(ডি) সহ পঠনীয় সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অফ ফিনান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অফ সিকিউরিটি ইন্টারেস্ট অ্যাক্ট, ২০০২-এর অধীনে স্থাবর পরিসম্পদ বিক্রির জন্য ব্যক্তিগত চুক্তিতে বিক্রয়।
এতদ্দ্বারা জনসাধারণ এবং বিশেষত সংশ্লিষ্ট ঋণগ্রহীতাগণ, সহ-ঋণগ্রহীতাগণ এবং বন্ধকদাতাগণের প্রতি এই নোটিস জারি করা হচ্ছে যে, **সুরক্ষিত ঋণদাতার** কাছে বন্ধক রাখা নিম্নবর্ণিত স্থাবর সম্পত্তিগুলি **চোলামণ্ডলম ইনভেস্টমেন্ট অ্যান্ড ফিনান্স কোম্পানি লিমিটেড**-এর অনুমোদিত আধিকারিক বাস্তবিক দখল নিয়েছেন। এই সুরক্ষিত পরিসম্পদগুলি ব্যক্তিগত চুক্তির মাধ্যমে **'যেখানে যেমন আছে', 'যা কিছু আছে' ও 'যেভাবে আছে'** ভিত্তিতে বিক্রয় করা হবে।
এতদ্বারা জনসাধারণ এবং বিশেষত ঋণগ্রহীতাগণের অবগতির জন্য জানানো যাচ্ছে যে, আমরা সুরক্ষিত পরিসম্পদ ব্যক্তিগত চুক্তির মাধ্যমে বিক্রয় করতে চলেছি।
সুরক্ষিত পরিসম্পদ ক্রেতার কাছে ব্যক্তিগত চুক্তির মাধ্যমে বিক্রয় করা হবে।
ঋণগ্রহীতা(গণ)/বন্ধকদাতা(গণ) এর নাম:
১. **গুড্ডু কর্মকার (আবেদনকারী),** পিতা ভোলানাথ কর্মকার, ফাড়ি রোড, পালপাড়া, বরাকর, রঘুনাথচক, বরাকর বর

पंजाब नैशनल बैंक (भारत सरकार का उपक्रम) pnb punjab national bank (Govt. of India Undertaking)

E-AUCTION SALE NOTICE

Circle Office : Purba Medinipur, Padumbasan, P.O. - Tamluk, Dist - Purba Medinipur, Pin - 721 636
Mobile No. : 98917 08854 / 75958 91155, e-mail : cs8300@pnb.co.in

Annexure - B

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) & 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the Public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged / charged to the Secured Creditor, the constructive / physical / symbolic possession of which has been taken by the Authorized Officer of the Bank / Secured creditor, will be sold on "**As is where is**", "**As is What is**" and "**Whatever there is**" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective Borrower(s) and Guarantors(s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

SCHEDULE OF THE SECURED ASSETS

Sl. No.	Name of the Branch / Name of the Account / Name & Address of the Borrower / Guarantors Account	Description of the Immovable Properties Mortgaged / Owner's Name [Mortgagers of Property (ies)]	A) Dt. of Demand Notice U/s. 13(2) of SARFAESI Act, 2002 B) Outstanding Amount C) Possession Date U/s. 13(4) of Sarfesi Act 2002 D) Nature of Possession Symbolic / Physical / Constructive	A) Reserve Price B) EMD C) Bid Increase Amount	Date / Time of E-auction / Details of the Encumbrances known to the Secured Creditors
1.	a) B.O. : Nonakuri Bazar (206600) **Mr. Debasis Maity (Borrower)**, S/o. Niranjan Maity P.O. : Burarihat, P.S. : Kolaghat, District : Purba Medinipur Pin : 721 137 (W.B.) **Mrs. Manasi Maity (Co-borrower)**, W/o. Debasis Maity **Mr. Ashish Maity (Guarantor)**, S/o. Niranjan Maity **Both are at :** P.O. : Burarihat, P.S. : Kolaghat, District : Purba Medinipur, Pin - 721 137 (W.B.)	Equitable Mortgage covering all that part and parcel of the immovable properties consisting of land and building situated at Mouza - Burari, P.S.- Kolaghat, Dist - Purba Medinipur, J.L. No. 20, Khaitan No. L.R. 214, Plot No. RS & LR-187 &192, Area 3.25 Decimal (Bastu), **standing in the name of Manasi Maity**, W/o. Debasis Maity vide Deed Nos. 1366 & 1367 Dated 23.02.2016.	A) 02.12.2019 B) Rs. 7,45,193.00 (Rupees Seven Lakhs Forty Five Thousand One Hundred Ninety Three only) and further interest thereon. C) 22.02.2021 D) Symbolic Possession	A) Rs. 11,70,000.00 B) Rs. 1,17,000.00 C) Rs. 10,000.00	16.09.2025 From 11.30 A.M. to 3.30 P.M. Not known to Bank

-: TERMS AND CONDITIONS OF E-AUCTION SALE :-

The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions :

1. The auction sale will be "**online through e-auction**" portal **https://baanknet.com**
2. The intending Bidders / Purchasers are requested to register on portal (**https://baanknet.com**) using their mobile number and email-id. Further, they are requested to upload requisite KYC documents. Once the KYC documents are verified by e-auction service provider (may take 2 working days), the intending Bidders / Purchasers has to transfer the EMD amount using online mode in his Global EMD Wallet by 2 working days), the intending Bidders / Purchasers has to transfer the EMD amount using online mode in his Global EMD Wallet by **15.09.2025** before the e-Auction Date and time in the portal. The registration, verification of KYC Documents and transfer of EMD in wallet must be completed well in advance, before auction.
3. Earnest Money Deposit (EMD) amount as mentioned above shall be paid online through 3 mode i.e. NEFT/Cash/Transfer (After generation of Challan from (**https://baanknet.com)** in bidders Global EMD Wallet. NEFT transfer can be done from any Scheduled Commercial Bank Branch. Payment of EMD by any other mode such as Cheques will not be accepted. Bidders, not depositing the required EMD online, will not be allowed to participate in the e-auction. The Earnest Money Deposited shall not bear any interest.
4. Platform (**https://baanknet.com**) for e-auction will be provided by e-Auction service provider **M/s. PSB Alliance having its Registered Office at Unit 1, 3rd Floor, VIOS Commercial Tower, Near Wadala Truck Terminal, Wadala East, Mumbai - 400 037 (Contact Phone & Toll Numbers +91-82912 20220)**. The intending Bidders / Purchasers are required to participate in the e-Auction process at e-Auction Service Provider's website **https://baanknet.com**. This Service Provider will also provide online demonstration/training on e-auction on the portal.
5. The sale Notice containing the General Terms and Conditions of Sale is available/ published in the following websites/ web page portal : **(i) https://baanknet.com (ii) www.pnbindia.in**.
6. The intending participants of e-auction may download free of cost, copies of the Sale Notice, terms & Conditions of e-Auction, Help Manual on operational part of e-auction related to this e-Auction from portal **https://baanknet.com**
7. The intending Bidders / Purchasers are requested to register on portal **https://baanknet.com**) using their mobile number and email-id. Further, they will upload the requisite KYC documents. Once the KYC documents are verified by e-auction service provider (may take 2 working days), the intending Bidders / Purchasers has to transfer the EMD amount using online mode in his Global EMD wallet. Only after having sufficient EMD in his wallet, the interest bidder will be able to bid on the date of e-auction.
8. Bidder's Global Wallet should have sufficient balance (>=EMD amount) at the time of bidding.
9. During the e-auction bidders will be allowed to offer higher bid in inter-se bidding over and above the last bid quoted and the minimum increase in the bid amount must be as mentioned above in respective serials to the last higher bid of the bidders. Ten minutes time will be allowed to bidders to quote successive higher bid and if no higher bid is offered by any bidder after the expiry of Ten minutes to the last highest bid, the e-auction shall be closed.
10. It is the responsibility of intending Bidders(s) to properly read the sale Notice, Terms & Conditions of e-auction, help Manual on operational part of e-auction and follow them strictly.
    (i) In case of any difficulty or need of assistance before or during e-Auction process may contact authorized representative of our e-auction Service Provider (**https://baanknet.com**). Details of which are available on the e-Auction portal.
11. After finalization of e-Auction by the Authorized Officer, Only successful bidder will be informed by our above referred service provider through SMS / email.
    (On mobile no / email address given by them / registered with the service provider)
12. The secured asset will not be sold below the reserve price.
13. The successful bidder shall have to deposit 25% (Twenty Five percent) of the bid amount, less EMD amount deposited, on the same day or not later than the next working day and the remaining amount shall be paid within 15 days from the date of auction in the form of Banker's Cheque/ Demand draft issued by a Scheduled Commercial Bank drawn in Favor of "**The Authorized Officer, Punjab National Bank**". A/c. (Name of the account) Payable at in case of failure to deposit the amounts as above within the stipulated time, the amount deposited by Successful bidder will be forfeited to the bank and Authorized Officer shall have the liberty to conduct a fresh auction/sale of the property and the defaulting bidder shall not have any claim over the forfeited amount and the property.
14. Payment of sale consideration by the successful bidder to the bank will be subject to TDS under Section 194-1A of Income Tax Act 1961 and TDS is to be made by the successful bidder only at the time of deposit of remaining 75% of the bid amount/ full deposit of BID amount.
15. The Authorized Officer reserves the right to accept any or reject all bids, if not found acceptable or to postpone/cancel/adjourn/discontinue or vary the terms of the auction at any time without assigning any reason whatsoever and his decision in this regard shall be final.
16. The sale certificate shall be issued in the favor of successful bidder on deposit of full bid amount as per the provisions of the act.
17. The properties are being sold on "**AS IS WHERE IS BASIS**", "**AS IS WHAT IS BASIS**" and "**WHATEVER THERE IS BASIS**"
18. The particulars of Secured Assets specified in the Schedule herein above have been stated to the best of the information of the Authorized Officer, but the Authorized Officer shall not be answerable for any error, misstatement of omission in his proclamation.
19. It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The bidder inspect the property in consultation with the dealing official as per the details provide.
20. All statutory dues/attendant charges/ other dues including registration charges, stamp duty, taxes etc. shall have to be borne by purchaser.
21. The Authorized Officer or the bank shall not be responsible for any charge, lien, encumbrances, or any other dues to the Government or anyone else in respect of properties (E-Auctioned) not known to the bank. The Intending Bidder is advised to make their own independent inquiries regarding the encumbrances on the property including statutory liabilities, arrears of property tax, electricity dues etc.
22. The bidder should ensure proper internet connectivity, power back-up etc. The Bank shall not be liable for any disruption due to internet failure, power failure or technical reasons or reasons/contingencies affecting the e-auctions.
23. It is open to the Bank to appoint a representative and make self bid and participate in the auction. For detailed term and conditions of the sale, please refer **https://baanknet.com**
24. The sale shall be subject to the Terms & conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions.
25. The particulars of secured Assets specified in the Schedule herein above have been stated to the best of the information of the Authorized Officer, but the Authorized Officer shall not be answerable for any error, misstatements or omission in this proclamation.
26. The sale will be done by the undersigned through e-auction platform at the Website **https://baanknet.com on 16.09.2025 @11.30 A.M. till 3.30 P.M.**
27. The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation.
28. For detailed term and conditions of the sale, please refer **https://baanknet.com & www.pnbindia.in**

Date : 26.08.2025
Place : Tamluk

Sd/- Shriniwas Yadav, Authorized Officer
Punjab National Bank

EUPHORIA INFOTECH (INDIA) LIMITED

Registered Office: Bengal Eco Intelligent Park, Building EM-3 Sector V,
Salt Lake City, Kolkata – 700091
CIN: U92200WB2001PLC093236
Phone: +91 9836177769; E-mail: cs@euphoriainfotech.com;
Website:https://www.euphoriainfotech.com

NOTICE TO THE MEMBERS OF 25TH ANNUAL GENERAL MEETING

Notice is hereby given that the 25th Annual General Meeting (AGM) of the Company will be held on Tuesday, September 16, 2025, at 12:00 p.m. through Video Conferencing (VC) / Other Audio Video Means (OAVM) to transact the businesses as set forth in the Notice of AGM dated August 20, 2025.

Electronic dispatch of the Annual Report, 2025, along with the AGM Notice have been completed on August 25, 2025. The Notice of AGM is also available on the website of the BSE Limited (at www.bseindia.com). Notice is further given that the Company is providing electronic voting facility to the members to exercise their votes on all the resolutions set forth in the Notice of AGM. The company has engaged NSDL for providing e-voting facility. The notice of the 25th AGM together with the Annual Audited Financial Statements, Reports of the Auditors and Board of Directors for the financial year ended March 31, 2025 (together referred as Annual Report) is sent only by email to all those Members whose email addresses are registered with the Company or Depository Participants (DP), as the case may be. However, Members including Members who have not registered their E-mail addresses with the Company/DP can download the AGM Notice and Annual Report from the Company's website i.e. https://www.euphoriainfotech.com and may also be available on the website of the BSE Limited (at www.bseindia.com).

The Members whose E-mail address is not registered with the Company/DP, are required to write us at cs@euphoriainfotech.com for registration of E-mail address and to receive AGM Notice, Annual Report and e-voting user ID and password by E-mail. For detailed procedure for registering the E-mail address and for receipt of e-voting user ID and password and the manner of voting remotely or e-voting during the AGM, the Members are requested to refer the AGM Notice available on the aforesaid websites.

The Members are requested to refer the AGM notice, for instructions for attending the AGM through VC / OAVM. The details of remote e-voting are given below:

(i) The remote e-voting will commence on Saturday, September 13, 2025 from 9.00 a.m. and ends on Monday, September 15, 2025 till 5.00 p.m. The e-voting module shall be disabled for voting thereafter, and no one shall be allowed to vote electronically after September 15, 2025 (5:00 p.m.).
(ii) The voting rights of Members shall be in proportion to their share of the paid-up share capital of the Company as on the cut-off date i.e. Tuesday, September 9, 2025.
(iii) Notice of AGM has been sent to all the members whose names appeared in the Register of Members/Beneficial Owners as on August 25, 2025. Any person who acquires equity shares of the Company and becomes a Member after August 25, 2025, and holding shares as on the cut-off date i.e. August 25, 2025, may obtain the Login ID and Password by sending a request at investor@masserv.com, or call at Tel: +91 33 22811396 / 7.
(iv) Once a vote is cast by the Member, he shall not be allowed to change it subsequently.
(v) The facility of casting vote through e-voting will be made available at the AGM and the eligible members attending the AGM shall be able to cast their vote at AGM via e-voting.
(vi) The Members who cast their vote by remote e-voting may also attend the AGM but shall not be entitled to cast their vote again.

In case of any queries pertaining to e-voting, members may refer to the Frequently Asked Questions (FAQs) and e-voting user manual for members available at the downloads section of www.evoting.nsdl.com or call on toll free no.: 1800 1020 990 and 1800 22 44 30 or send a request to Amit Vishal at evoting@nsdl.co.in

By Order of the Board of Directors
For Euphoria Infotech (India) Limited
Sd/-
Priyabrata Seal
Whole-time Director
DIN: 07449685

Place: Kolkata
Date: 25.08.2025

HDB FINANCIAL SERVICES LIMITED

HDB Financial Services Limited. Reg. Office: Radhika, 2nd Floor, Law Garden Road, Navrangpura, Ahmedabad-380009. Branch: 258/4, A.P.C Road, Maniktala, Opp. – Chayya Cinema, Kolkata – 700006, West Bengal

DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT, 2002

Below Mentioned Borrowers, Co-Borrowers And Guarantors Have Availed Loan(S) Facility(Ies) From **HDB FINANCIAL SERVICES LIMITED**, By Mortgaging Your Immovable Properties (Securities).You Have Not Maintained Your Financial Discipline And Defaulted In Repayment of The Same. Consequent To Your Defaults Your Loans Were Classified As Non-Performing Assets. As You To Avail The Said Loan(S) Along With The Underlying Security Interest Created In Respect of The Securities For Repayment of The Same. The **HDB** Has Right For The Recovery of The Outstanding Dues, Now Issued Demand Notice Under Section 13(2) Of The Securitization And Reconstruction Of Financial Asset And Enforcement of Security Interest Act, 2002 (The Act), The Contents of Which Are Being Published Herewith As Per Section 13(2) of The Act Read With Rule 3(1) of The Security Interest (Enforcement) Rules, 2002 As and By Way of Alternate Service Upon You. Details of The Borrowers, Co-Borrowers, Guarantors, Securities, Outstanding Dues, Demand Notice Sent Under Section 13(2) And Amount Claimed There Under Are Given Below:-

1. **Name of The Borrower & Co-Borrowers M/S Shiva Enterprises** At 375 Pirpukur Road Po- Bansdroni Kolkata-700070 And Also At 375 Pirpukur Regent Park South 24 Parganas Kolkatta-700070, Raghbendra Kumar, Nilam Singh And Lalita Singh At 375 Peer Pukur Road Kolkata-700070. **Loan Account Number- 2583800, Details Of Loan Sanction Rs 3000000 (Rupees Thirty Lakhs Only)** By **Loan Account Number 2583800, Details Of Securities-** All That Land Measuring About 2 Cottahs, 5 Chittackas And 18 Sq.Ft Together With Structure Standing Thereon Forming Part Of Dag No 1460/1736 Under Khatian No. 1008 In Mouza Basdroni Under P. S Regent Park In The District South 24 Parganas Municipal Ward No.113 Within The Limits Of Kolkata Municipal Corporation.And The Same Is **Butted And Bounded As Follows: North-** Dag No 1460, **South-** Land Of Smt Madhuri Karmakar, **East-** Land Under Dag No 1673, **West-** 4 Feet Long And 8 Feet Wide Common Passagethis Deed Was Registered Before The Office Of Adsr Alipore And Recorded In Its Book No. 1, Volume No. 66 Pages 242 To 249 As Being No. 3095 For The Year 1990. **NPA Date- 03-Dec-2023, Demand Notice Date- 02.06.2025, Claim Amount- Rs. 23,49,126.18/- (Rupees Twenty Three Lakhs Forty-Nine Thousand One Hundred Twenty Six And Paise Eighteen Only)** As On **21.08.2025** with Future Contractual Interest Till Actual Realization Together With Incidental Expenses, Cost And Charges Etc.

Please Note That, You Are Prohibited Under The Act From Transferring The Above Referred Security/Ies By Way of Any Means, Whatsoever Without The Prior Written Consent of HDB. Any Person Who Contravenes or Abets Contravention of The Provisions of The Said Act or Rules Made There Under, Shall Be Liable To Imprisonment and/or Penalty as Provided Under The Act. Further If You Failed To Make The Payment of HDB As Aforesaid Hdb Shall Proceed Against The Above Referred Secure Security(Ies) Under Section 13(4) Of The Act And Applicable Rules, Entirely At Your Risk As To The Cost And Consequences. Borrowers/Co-Borrowers/Mortgagors Attention Is Invited To Provisions Of Subsection (8) Of Section 13 Of The Act, In Respect Of Time Available, To Redeem The Secured Assets. For Any Query And Settlement Please Contact: **MR. BIDYUT MAJUMDAR: 9007177746 OR MS. PUJA SUR : LA1MANIKTALA@HDBFS.COM HDB FINANCIAL SERVICES LIMITED.**

PLACE: KOLKATA,
DATE: 26.08.2025

FOR HDB FINANCIAL SERVICES LIMITED,
AUTHOURISED OFFICER

WILLIAMSON MAGOR & CO. LIMITED

CIN: L01132WB1949PLC017715
Reg. Office: Four Mangoe Lane,
Surendra Mohan Ghosh Sarani, Kolkata - 700001
Telephone: 033-2210-1221, 2248-9434/35, Fax: 033-2248 6265
E-mail: administrator@williamsonmagor.in, Website: www.wmtea.com

INFORMATION REGARDING 74TH ANNUAL GENERAL MEETING

Members are hereby informed that the 74th Annual General Meeting ("AGM") of M/s Williamson Magor & Co. Limited ("the Company") will be held through Video Conferencing / Other Audio Visual Means ("VC / OAVM") on Wednesday, the 24th day of September, 2025 at 3:00 P.M. IST, in compliance with all the applicable provisions of the Companies Act, 2013 and the Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('Listing Regulations'), read with Circulars issued by the Ministry of Corporate Affairs and the Securities and Exchange Board of India ('SEBI') allowing companies to hold the AGM through VC/OAVM to transact the business that will be set forth in the Notice of the AGM and dispensing of with the requirement of printing and sending physical copies of annual report. The registered office of the Company shall be deemed to be the venue of the AGM. The process of participation will be provided in the notice of the AGM.

In terms of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, the Resolutions for consideration at the 74th AGM will be transacted through remote e-voting (i.e., facility to cast vote prior to AGM) and also e-voting during the AGM, for which purpose, the services of National Depository Services Limited (NSDL) have been engaged by the Company.

In conformity with the applicable regulatory requirements, the Notice of the 74th AGM and the Report and Accounts 2025 will be sent only through electronic mode to those members who have registered their email addresses with the Company or with its depositories. AGM Notice and Report and Accounts 2025 will also be available on the Company's website **www.wmtea.com** as well as on the website of the Stock Exchanges, where the Company shares are listed, viz, (**www.bseindia.com**), (**www.nseindia.com**), and (**www.cse-india.com**) and on the website of NSDL at **https://www.evoting.nsdl.com**.

Members who have not registered their email addresses and wish to participate in the AGM or cast their votes through remote e-voting prior to the AGM or through e-voting during the AGM are requested to register the same at the earliest:

a) **For Physical shareholders** - Members are requested to visit the link: **https://www.mdpl.in/updates/ISR-1.pdf** and submit duly filled form for updating their KYC details (if not already submitted) to our Registrars and Share Transfer Agents i.e., Maheshwari Datamatics Private Limited, Unit: Williamson Magor & Co. Limited, 23 R. N. Mukherjee Road, Kolkata - 700001
b) **For Demat shareholders** - With respective depository participants, mentioning their DP ID & Client ID or Folio Number.

Alternatively, Members may send an e-mail request to **evoting@nsdl.com** for obtaining user ID and password by providing the requisite details, as the case may be. Members who have already registered their email addresses are requested to get their email addresses updated/validated with their Depository Participants/the Company's RTA.

The instructions for joining the 74th AGM through VC/OAVM and the process of e-voting (including the manner in which Members holding shares in physical form or who have not registered their e-mail address can cast their vote through e-voting), will form part of the Notice. which will be sent to the shareholders in accordance with the applicable laws on their registered email id in due course.

For Williamson Magor & Co. Ltd.
Sd/-
Sk Javed Akhtar
Company Secretary
M.No. A24637

Place : Kolkata
Date : 25th August, 2025

EAST COAST RAILWAY

File No. DRM/Engg/KUR/25-26/ E-Tender/60, Dt. 20.08.2025

(1) Tender No. e-Tender-CENTKUR-213-2025, Dtd.: 09.08.2025

DESCRIPTION : ALL REPAIRS & MAINTENANCE OF P.WAY ZONAL WORKS FOR A PERIOD UPTO 30/9/2026 FROM KM. 418.366 TO 422.00 ON MAIN LINE BETWEEN CUTTACK-BHUBANESWAR NEW, KM. 420.716 TO 422.103 BETWEEN MACHAPUR-RADHAKISHOREPUR AND KM. 424.273 TO 450.00 BETWEEN RAJATHGARH-BHUBANESWAR NEW STATION UNDER THE JURISDICTION OF SENIOR SECTION ENGINEER (P.WAY) / BARANG OF KHURDA ROAD DIVISION.

Approx. Cost of the Work : ₹ 171.48 Lakh, **EMD :** ₹ 2,35,800/-

(2) Tender No. e-Tender-CENTKUR-214-2025, Dtd.: 09.08.2025

DESCRIPTION : ALL REPAIRS & MAINTENANCE OF P.WAY ZONAL WORKS FOR A PERIOD UPTO 30/9/2026 FROM KM. 421.950 TO 450.201 ON MAIN LINE BETWEEN BARANG - KHURDA ROAD UNDER THE JURISDICTION OF SENIOR SECTION ENGINEER (P.WAY)/ BHUBANESWAR OF KHURDA ROAD DIVISION.

Approx. Cost of the Work : ₹ 176.81 Lakh, **EMD :** ₹ 2,38,400/-

(3) Tender No. etenderhqkur-170-2025 Dtd.: 11.08.2025

DESCRIPTION : PROPOSED CONSTRUCTION OF DOG KENNEL AT PURI WITH ALL FACILITIES.

Approx. Cost of the Work : ₹ 100.24 Lakh, **EMD :** ₹ 2,00,100/-

Completion Period : 12 (Twelve) Months (for Sl. No. 1 & 2) and 6 (Six) Months (for Sl. No. 3).

Tender Closing Date and Time : At 1500 Hrs. of 03.09.2025 (for all the Tenders).

No manual offers sent by Post / Courier/ Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.
Complete information including e-tender documents of the above e-Tender is available in website : **www.ireps.gov.in**

Note : The prospective tenderers are advised to revisit the website 10 (Ten) days before the date of closing of tender to note any changes / corrigenda issued for this tender. The tenderers/bidders must have Class-III Digital Signature Certificate and must be registered on IREPS Portal. Only registered tenderer/ bidder can participate on e-tendering.

Divisional Railway Manager (Engg) / Khurda Road
PR-511/Q/25-26

PUBLIC NOTICE

We would like to inform to the general public that the Original Certificate of Registration issued by Reserve Bank of India, bearing No. B-05.06716 to the company, **M/s. SATYATEJ VYAPAAR PVT. LTD.**, a Non-Banking Financial Company has been lost. The original certificate may be returned to the company address mentioned below, if found by anyone and the public is warn against misutilisation of the above original certificate by unscrupulous elements.

For **SATYATEJ VYAPAAR PVT. LTD.**
Aloka House, 1st Floor, 6B, Bentinck Street, Kolkata - 700001
Sd/-
Director

Date: 25.08.2025
Place: Kolkata

बैंक ऑफ महाराष्ट्र Bank of Maharashtra

एक परिवार एक बैंक

Bank of Maharashtra

Zonal Office Kolkata
McLeod House, 3, N.S. Road, Kolkata - 700001
Email : dzmkolkata@mahabank.co.in
legal_cal@mahabank.co.in, recovery_cal@mahabank.co.in

Sale Notice for Sale of Immovable Properties (Appendix - IV-A)

Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower/s and Guarantor/s that the below described immovable properties mortgaged/charged to the Bank of Maharashtra, the possession of which have been taken by the Authorized Officer of Bank of Maharashtra, will be sold on **"As is where is", "As is what is" and "Whatever there is"** on **08.10.2025**, for recovery of the balance due to the Bank of Maharashtra from the Borrower (s) and Guarantor(s) as mentioned in the table. Details of the Borrower/s and Guarantor/s, amount due,Short description of the immovable property and encumbrances known thereon, possession type, reserve price and the earnest money deposit are also given as under :

Sl. No.	Name of Borrower and Guarantor	Amount Due	Short description of the immovable property with known encumbrances	a) Possession Type b) Reserve Price c) Earnest Money Deposit
1.	**M/s Binapani Traders** Prop. : **Mr. Sourav Gain** **Mrs. Sabita Gain** Br. Manager : **Mr. Praveen Mahto** Mobile : **7001580134**	**Rs. 4,40,00780/-** (Rs. four crores Forty lakhs seven Hundred Eighty only) plus unapplied future interest applicable rate w.e.f. 05.09.2023 and other charges	Registered Mortgage of all the piece and parcel of the petrol pump land measuring about 75 Sataks (Decimal) at Mouza - Kabilpur, J.L. No. - 336, P.S. - Debra, Dist. - Paschim Medinipur under following Dag No. Dag No. / Measurement (in Satak): 106 / 10; 97 / 12; 94 / 20; 117 / 21; 107 / 4; 116 / 8; Total 6 Plots / 75 Satak Registered Mortgage of Hotel Property measuring 5 Satak, along with structure (hotel building) situated at Mouza - Kabilpur, J.L. No. - 336, P.S. - Debra, Dist. - Paschim Medinipur adjacent to petrol pump property under Dag No. Dag No. / Measurement (in Satak): 116 / 3; 113 / 2; Total / 5 Satak	a) **Constructive** b) **Rs. 3,80,39,000/-** (Rs. Three crores Eighty Lakh Thirty Nine Thousand only) c) **Rs. 38,03,900 /-** (Rs. Thirty Eight Lakh Three Thousand Nine Hundred only)
2.	**M/s Haldia Agro** Prop. : **Shri Palash Maiti** **Shri Palash Maiti**, Prop. of **M/s Haldia Agro** **Shri Shubhankar Jana** Br. Manager : **Mr. Praveen Mahto** Mobile : **7001580134**	**Rs. 2,03,08,448/-** (Rs. Two Crore Three Lakhs Eight Thousand Four Hundred and Forty Eight Only) Plus Unapplied Interest@ applicable rate of interest with monthly rest w.e.f. 18.01.2024 + Other expenses	Vacant Non-agriculture land measuring an area of 92 decimal (0.92 acre) (Dag No. - 3336 - 10 Decimal, Dag No. - 3346 - 54 Decimal, Dag No. - 3379 - 28 Decimal) be the same a little more or less together with a brick built factory shed with Galvanized tin roof admeasuring an area more or less 9060.5 square feet at Mouza - Keshabpur Jalpai, J.L. No. - 133, Khatian No. - 2770, being Plot No. - 3336, 3346, 3374 under Itamogra II Gram Panchayet, Village & P.O. - Keshabpur Jalpai, Police Station - Mahishadal, District Purba Medinipur, Pin - 721628 which is **bounded as follows : ON THE NORTH** : By land of Palash Maiti; **ON THE SOUTH :** By own land; **ON THE EAST :** By own land; **ON THE WEST :** By A. Chakrabarty land and Govt. Road. All that pieces and parcel of the property consisting of land measuring 6 satak situated at Mouza - Keshabpur Jalpai, J.L. No. - 133, L.R. Khatian No. - 2115, R.S. Dag No. - 1575, L.R. Dag No. - 2909 under Itamogra II Gram Panchayet, Village & P.O. - Keshabpur Jalpai, Police Station - Mahishadal, District Purba Medinipur, Pin - 721628 which is **bounded as follows : On the North :** Dag No. - 3329; **On the South & On the West :** Portion of Vender Land; **On the East :** Dag No. 1572.	a) **Constructive** b) **Rs. 1,21,63,500/-** (Rs. One Crore Twenty One Lakh Sixty Three Thousand Five Hundred Only) c) **Rs. 12,16,350/-** (Rs. Twelve Lakh Sixteen Thousand Three Hundred Fifty Only)
3.	**M/s Srijani Enterprise** Prop. - **Mr. Biswajit Saha** **Mr. Biswajit Saha** Br. Manager : **Mr. Praveen Mahto** Mobile : **7001580134**	**Rs. 41,29,678/-** (Rs. Forty One Lakhs Twenty Nine Thousand Six Hundred and Seventy Eight Only)Plus Unapplied Interest @ applicable rate with monthly rest w.e.f. 22.04.2025 + Other expenses	All that piece and parcel of land admeasuring about 01 Cottah 07 Chhitak 18 Square foot with single storied residential building admeasuring 1053 sq.ft., Mouza - Muragacha, P.S. - Ghola, Dist. - North 24 Parganas, J.L. No. - 30, Re. Su No. - 78, Touzi No. - 212/213, Dag No. - 512, R.S. Khatian No. - 140, L.R. Khatian No. - 145. **On the North :** House (1 Storied) of Chand Kumar Saha (Formerly Fatik Ghosh); **On the South :** 6 ft. Wide Common Passage; **On the East :** House (1 Storied) of Renubala Das; **On the West :** 6 ft. wide Common Passage.	a) **Constructive** b) **Rs. 20,15,200/-** (Rs. Twenty Lakh Fifteen Thousand Two Hundred Only) c) **Rs. 2,01,520/-** (Rs. Two Lakh One Thousand Five Hundred Twenty Only)
4.	**Mr. Sk Mohmmad Hasanujjaman, Mrs. Sabina Yesmin** Br. Manager : **Mr. Praveen Mahto** Mobile : **7001580134**	**Rs. 35,41,012/-** (Rs. Thirty Five Lakhs Forty One Thousand and Twelve Only) Plus Unapplied Interest @ 9.45% with monthly rest w.e.f. 11.01.2025 + Other expenses	All thatpieces and parcel ofthe property consisting of land measuring 3.75 Satak (Decimal) situated at Mouza - Mohanpur, J.L. No. - 85, L.R. Dag No. - 146, L.R. Khatian No. - 1660, Block - Diamond Harbour, P.S. - Diamond Harbour, Dist. - South 24 Parganas. **Bounded : On the North :** Land in Dag No. - 4916; **On the South :** Land in Dag No. - 147; **On the East :** Land in Chand Nagar Mouza Dag No. - 333; **On the West :** 12 Feet wide Road.	a) **Constructive** b) Rs. 31,66,400/- (Rs. Thirty one Lakh Sixty Six Thousand Four Hundred Only) c) **Rs. 3,16,640/-** (Rs. Three Lakh Sixteen Thousand Six Hundred Forty Only)
5.	**M/s. Bardhaman Trading Company** Prop. : **Mr. Rakibul Hossain** **Mrs. Halima Khatun** 109/C, Pirbharam Dangapara Nutanganj, Burdwan - 713102 Br. Manager : **Mr. Arvind Kumar** Mobile : **9955618761**	**Rs. 15,05,938/-** (Rs. Fifteen Lakhs Five Thousand Nine Hundred Thirty Eight Only) Plus Unapplied Interest @ applicable rate w.e.f. 14.03.2023 + Other expenses	All piece and parcel of land adm 0.0234 Acres situate being and lying at Mauza - Burdawan J.L No. - 30, R.S Kh. Nos. - 2897 & 5226, L.R. Kh. No. - 18458 & 18457, R.S. Plot No. - 5233, 5234, L.R. Plot No. - 3948, Mahalla Pirbaharam Rd., Dangapara Ward No. - 19, Holding No. - 109/C under Burdwan Municipality, P.O. - Nutanganj, P.S. & District - Burdwan, Pin - 713102.	a) **Constructive** b) **Rs. 22,03,200/-** (Rs. Twenty Two Lakh Three Thousand Two hundred Only) c) **Rs. 2,20,320/-** (Rs. Two Lakh Twenty Thousand Three Hundred Twenty Only)

For detailed terms and conditions of the sale, please refer to the link "https://www.bankofmaharashtra.in/AssetsforSale" provided in the Bank's website and also on portal (https://baanknet.com).

Date : 25.08.2025, **Place :** Kolkata

Chief Manager & Authorized Officer, Bank of Maharashtra, Kolkata

---

भारतीय विमानपत्तन आर्थिक विनियामक प्राधिकरण
Airports Economic Regulatory Authority of India (AERA)

भारत सरकार/Government of India
3rd Floor, Udaan Bhawan, Safdarjung Airport,
New Delhi – 110003, Ph.: 011-24695044

PUBLIC NOTICE

STAKEHOLDERS' CONSULTATION MEETING FOR FORMULATION OF PERFORMANCE STANDARDS OF MAJOR AIRPORTS RELATING TO QUALITY, CONTINUITY AND RELIABILITY OF SERVICE AND ASSOCIATED ACTIVITIES

Ministry of Civil Aviation in accordance with the provision of Section 51(2) (f) of the AERA Act, 2008, is in the process of formulating Rules for Performance Standards of Major Airports Relating to Quality, Continuity and Reliability of Service and Associated Activities. In this regard, Airports Economic Regulatory Authority of India (AERA) has issued a Consultation Paper No. 03/2025-26 on 18.08.2025, containing the proposed Performance Standards including monitoring mechanism thereof (which is available on AERA website at URL **https://aera.gov.in).**

The various proposals contained in the Consultation Paper, are put forth for Stakeholders' Consultation. A Stakeholders Consultation Meeting in hybrid mode (Physical/Online) in this regard is scheduled on **10th September, 2025 at 01:30 PM** at:

Indian Aviation Academy,
Vasant Kunj, New Delhi-110070.

All stakeholders like Airport Operators, Airlines, Passengers/Passeng Associations, General Public, Industry Associations/Bodies, Independent Service providers for Cargo, Ground Handing Fuel Farm etc., are requested to join the said meeting and give their valuable suggestions/comments/views on the aforesaid Consultation Paper for Formulation of Performance Standards of Major Airports Relating to Quality, Continuity and Reliability of Service and Associated Activities.

For participants wishing to join online, the link will be avaliable on AERA website (**https://aera.gov.in**) before the Stakeholders meeting under Tab **"News and Announcements"**.

Sd/-
Secretary, AERA

CBC 03112/12/0007/2526

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF **ARAGYA HEALTH CARE PRIVATE LIMITED**

1.	Name of Corporate Person	**Aragya Health Care Private Limited**
2.	Date of Incorporation of Corporate Person	15/01/2015
3.	Authority under which Corporate Person is Incorporated/Registered	ROC (Kolkata)
4.	Corporate Identity Number/Limited Liability Identity Number of Corporate Person	U74900WB2015PTC204994
5.	Address of the Registered Office and Principal Office (if any) of Corporate Person	10, Cinema House Lane, Krishnagar, Ward No.. 18, Kotwali Nadia, Krishnanagar - 741103, West Bengal, India
6.	Liquidation Commencement date of Corporate Person	25th August, 2025
7.	Name, Address, Email address, Telephone Number and the Registration Number of the Liquidator	**Vishnu Kumar Tulsyan** Registration No: IBBI/IPA-001/IP-P01428/2019-2020/12525 Address: 6, Jawaharlal Nehru Road, Siddha Esplanade, Room No-1607, Kolkata - 700013, West Bengal Email Id: tulsyanv